## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No.67/(MAH)2017 M.A. No. 72/2017

CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE PARTIES: Sulochana Neelkant Kalyani V/s. Takwe Investment & Trading Co. Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398, 58-59 of the Companies Act 1956 and 241/244 of the Companies Act, 2013.

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4)	MS.TEJOL- PANAY 1/6 m/s Kuepunt	R ASSOLIALTES	JJK

## **COMMON ORDER**

M.A. No. 68/2017 in C.P. No. 63/58,241-242/NCLT/MB/MAH/2017 M.A. No. 69/2017 in C.P. No. 64/58,241-242/NCLT/MB/MAH/2017 M.A. No. 70/2017 in C.P. No. 65/58,241-242/NCLT/MB/MAH/2017 M.A. No. 71/2017 in C.P. No. 66/58,241-242/NCLT/MB/MAH/2017 M.A. No. 72/2017 in C.P. No. 67/58,241-242/NCLT/MB/MAH/2017 M.A. No. 73/2017 in C.P. No. 68/58,241-242/NCLT/MB/MAH/2017

The Learned Representatives of both the sides are present.

- 2. The Arguments from the side of the Petitioner is opened.
- 3. The Learned Counsel for the Respondent stated that Reply is not yet filed in the main Petition.
- Meanwhile the Reply to be filed on or before 1<sup>st</sup> January, 2018. Rejoinder, if any, to be filed on or before 10.01.2018.
- For further Arguments the matter is adjourned to 22<sup>nd</sup> and 23<sup>rd</sup> January, 2018 at 2.30 PM.

Sd/-',

Bhaskara Pantula Mohan Member (Judicial) 13.12.2017.

Sd/v

M.K. Shrawat Member (Judicial)